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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ O.M.P. (I) (COMM) 339/2020, I.A. 9626/2020 & I.A. 9772/2020

MOHIT SARAF

..... Petitioner

Through: Mr.Arvind Nigam and Mr.Parag  
Tripathi, Sr. Adv. with Mr.Sitesh  
Mukherjee, Mr.Sandeep Das,  
Ms.Anusha Nagarajan,  
Mr.Raghvendra Singh and Ms.Arushi  
Mishra, Adv.

versus

RAJIV K LUTHRA AND ORS

..... Respondents

Through: Dr.Abhishek Manu Singhvi and  
Mr.A. S. Chandiok, Sr. Adv. with  
Ms.Haripriya Padmanabhan,  
Ms.Pooja Dhar, Mr.Shrutunjay  
Bhardwaj and Ms.Ashima Chauhan,  
Adv. for R-1  
Mr.Gopal Sankaranarayanan, Sr. Adv.  
with Mr.Zeeshan Diwan, Adv. for R-  
2 to 7.

**CORAM:**

**HON'BLE MR. JUSTICE V. KAMESWAR RAO**

**ORDER**

**22.10.2020**

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This matter is being heard through video-conferencing.

1. I have heard the learned Senior Counsels for the parties at length.
2. In the end, they all suggested that the mediation process be continued and permission be also granted to the parties to make submissions before the learned Mediator for making an interim arrangement / interim settlement. It is ordered accordingly.

3. The learned mediator shall make an attempt to complete the mediation process before November 01, 2020 and file a report before the Court for consideration.
4. For the said purpose matter shall be listed before Court on November 02, 2020.
5. It is prayed by the Ld. Sr. Counsels for the petitioner that if the mediation process fails, the prayers in the Section 9 petition be considered by the Court on November 3, 2020. It is ordered accordingly.
6. This Court also permits the learned Mediator to take the assistance of Ms. Aparna Mukherjee as a co-Mediator. The fee of the co-Mediator shall be fixed in consultation with both the parties and shall be shared equally by them.

**V. KAMESWAR RAO, J**

**OCTOBER 22, 2020/bh**